

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 21917/2019

(Arising out of impugned final judgment and order dated 08-02-2019 in WPC No. 1308/2019 passed by the High Court Of Delhi At New Delhi)

UNION OF INDIA

Petitioner(s)

VERSUS

RAVINDRA U GARKAL

Respondent(s)

(with IA No. 103371/2019 - CONDONATION OF DELAY IN FILING & IA No. 103373/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

Diary No(s). 30321/2019 (XIV)

(FOR ADMISSION and I.R. and IA No.140605/2019-CONDONATION OF DELAY IN FILING and IA No.140606/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 30-09-2021 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Ms. Madhavi Diwan, ASG
Ms. Seema Bengani, Adv.
Mr. Praveen Swarup Adv.
Mr. Parthiv Goswami Adv.
Mr. Apoorv Karup Adv.
Mr. Arvind Kumar Sharma, AOR
Mr. Vishesh Kalra, Adv.

For Respondent(s) Mr. S.K.Rungta, Sr.Adv.
Mr. Anuj Chauhan, Adv.
Mr. M. Yogesh Kanna, AOR

UPON hearing the counsel the Court made the following
O R D E R

Ms. Seema Bengani, learned counsel for the petitioner wants time to prepare the matter.

List on 26.10.2021. In the meanwhile, liberty to file rejoinder affidavit.

(NIRMALA NEGI)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)